

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 2773 of 2011

(Arising out of Order-in-Appeal No. 10/2011 dated
28/03/2011 passed by the Commissioner of Central Excise
and Customs, Belgaum.)

**M/s. MARUTI DETECTIVE &
SECURITY AGENCY**

H.NO.100 P.B. NO.63,
MEENAKHSI CHOUK,
NEAR AJREKAR CHAWL,
BIJAPUR – 586 101 .

Appellant(s)

VERSUS

**Commissioner of Central
Excise, Customs and Service
Tax BELGAUM**

NO. 71, CLUB ROAD,
CENTRAL EXCISE BUILDING,
BELGAUM – 590 001.
KARNATAKA

Respondent(s)

APPEARANCE:

None for the Appellant

Shri K. Vishwanatha, Superintendent, Authorised Representative
for the Respondent

CORAM:

HON'BLE Dr. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE Mrs. R. BHAGYA DEVI, MEMBER (TECHNICAL)

Final Order No. 20269 / 2023

Date of Hearing: 03/04/2023

Date of Decision: 03/04/2023

Per : DR. D.M.MISRA

None for the appellant. Appellants have submitted that
they have availed the Sabka Vishwas (Legacy Dispute

Resolution) Scheme, 2019. Learned Authorised Representative for the Department has submitted that the said Scheme has been accepted by the Department and discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court on **03/04/2023**.)

(Dr. D.M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

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